

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 103
(IB)-1308(PB)/2019

IN THE MATTER OF:

Harminder Singh Bal @ Lucky
v.
M/s. Rosewood Cafe Pvt. Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.06.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Gaurav Singh, Adv.

For the Respondent


Mr. Rushab Aggarwal, Adv.

ORDER

Ld. Counsel for the respondent seeks and is granted three days time to file vakalatnama, ten days time to file reply and board resolution with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 18.07.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

11.06.2019
Ritu Sharma